

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 135
(IB)-1627(PB)/2019

IN THE MATTER OF:

LIC Housing Finance Ltd.

..... Petitioners/Applicant

v.

Victory Infratech Pvt. Ltd.

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 23.09.2019

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

For the respondent

Mr. Sharad Tyagi, Ms. Archana Tyagi, Advs.

Mr. Ashutosh Gupta, Mr. Gaurav Rana, Mr. Abhishek
Agarwal, Advs.

ORDER

On 04.09.2019, two days time was granted to the respondent for filing reply subject to payment of Rs. 10,000/- as cost payable to the petitioner. Till today reply has not been filed nor the cost has been paid. A request for further time has been sought which is objected by the counsel for the petitioner.

In view of the same, right to file reply is closed.

List for arguments on 14.10.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)